



HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC NO.19/2022-RC

DATE:02-05-2023

- Ref:**1. High Court issued Notifications Nos.1/2022 to 10/2022, dated 21.10.2022 for Non Technical posts viz., Junior Assistant, Field Assistant, Examiner, Record Assistant, Process Server and Office Subordinate (Attender), and Technical Posts viz., Stenographer Grade-III, Typist, Copyist and Driver (Light Vehicle) in the judicial districts of Andhra Pradesh.
- 2.High Court's Notification dated 29.03.2023 placed eligible candidates for skill test for Technical posts.
- 3.High Court's Notification dated 12.04.2023 placed date and time for conducting skill test (in Driving) for the post of Driver (Light Vehicle).

1. With reference to the Notifications cited the High Court of Andhra Pradesh conducted skill test (in Driving) for the post of Driver (Light Vehicle) on 26.03.2023.
2. And after considering the marks secured in the computer based examination and skill test, the following candidates are found to have become eligible for provisional selection for the post Driver (Light Vehicle).(Annexure-I)
3. The provisional results are being declared subject to verification of antecedents. If the antecedents of the candidates are found to be adverse, such candidates will be removed/dismissed from service.
4. Addala Satya Anil Kumar (H.T No 22123006810) has been selected in two districts viz., SPSR Nellore and Prakasham Dist. He has to choose either of the Dist.,

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5. 20% of the candidates are permitted to come under the category of Non-Locals of the Dist in open category. If the candidates, under the non-local category exceed 20% quota, the least marks secured non-local candidate is replaced with the next meritorious local candidate.
6. The B.C candidates who are selected under the O.C category shall produce their CASTE CERTIFICATE issued by the officer not below the rank of Tahsildar of the Mandal concerned, at the time of verification of the documents.
7. It has been mentioned in the Notification itself that care must be taken at the time of uploading document that once your application is submitted, under no circumstances the candidate will be permitted to edit the application. The candidates will not be permitted to produce documents which are contrary to the documents submitted earlier. The candidates under no circumstance will be permitted to switch over from one community category to another saying that they have recently secured EWS certificate, Creamy Layer certificate or Sports Certificate.
8. The qualification for the post of Driver (Light Vehicle) is 7th Pass and Intermediate fail. The candidates who are selected for the post of Driver (Light Vehicle) shall produce Original TC (7th pass, 10th pass or fail or Intermediate or equivalent exam fail TC) at the time of verification. If the selected candidate for the post of Driver (Light Vehicle), are later found to have possessed more qualification than what is asked for in the notification, during police verification or otherwise, such candidates will be summarily removed from the post besides launching criminal prosecution and next meritorious candidate will be considered.
9. If any one of the provisionally selected candidates failed to report to the post/job a Second Eligible List would be published in due course after obtaining the data from the Dist courts. The Selected candidates shall execute Form-1 and Form-2 appended with this notification at the time of joining. They

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45/23.

shall also execute a bond for Rs 5,00,000 (Five Lakhs) for 2 (two) years at the time of joining the post stating that they would remain in the post.

10. Verification of documents it would be commenced from dt.02.05.2023 to dt 04.05.2023. All the Selected candidates for the post of Drivers (LMV) as shown in the Annexure shall join the duty on or before 8.5.2023.


REGISTRAR (RECRUITMENT)
21/5/23.

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI.

**NOTIFICATION NO 8/2022-RC, 21.10.2022 FOR RECRUITMENT TO THE POST OF
DRIVER(L.M.V)**

IN THE DISTRICT JUDICIARY OF ANDHRA PRADESH

PROVISIONALLY SELECTED CANDIDATES TO THE POSTS OF DRIVER (LIGHT VEHICLE)

1. ANANTHAPURAMU DIST.

OC 2 POSTS

Sr.No	H.T.No.	Name of the candidate	Father/Spouse name	Gender	Class/Category	Local/Non-local status	Date of Birth	Marks Computer based examination (for 80 marks)	Marks in skill test (for 20 marks)	Total marks(for 100 marks)
1	22123109693	MASULU RAMESH	MASULU RANGANAYAKULU	Male	EWS	local	26/Jan/1991	46.15	20	66.15
2	22123004719	PANDLA HARISH GOUD	P PURUSHOTHAM GOUD	Male	BC-B	Kurnool	22/Feb/1996	47.64	18	65.64

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BC-A 1 POST(W)

NO CANDIDATE SELECTED IN THIS CATEGORY

SC 1 POST

Sr.No	H.T.No.	Name of the candidate	Father/Spouse name	Gender	Class/Category	Local/Non-local status	Date of Birth	Marks Computer based examination (for 80 marks)	Marks in skill test (for 20 marks)	Total marks(for 100 marks)
1	22123033971	MUDDALAPALLI SREEKANTH	M VENKATARAMANA	Male	SC	local	18/Nov/1995	44.87	17	61.87

ST 1 POST (W)

NO CANDIDATE SELECTED IN THIS CATEGORY

2.GUNTUR DIST**OC 1 POST (W)**

Sr.No	H.T.No.	Name of the candidate	Father/Spouse name	Gender	Class/Category	Local/Non-local status	Date of Birth	Marks Computer based examination (for 80 marks)	Marks in skill test (for 20 marks)	Total marks(for 100 marks)
1	22123089547	PRAMEELA PINGALA	VURAREDDY	Female	OC	Krishna	11/Jun/1981	46.26	20	66.26

SC POST (W)**NO CANDIDATE SELECTED IN BC-A(W) AND ST(W) CATEGORY**

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3.KRISHNA DIST

OC 4 POSTS (1W)

Sr.No	H.T.No.	Name of the candidate	Father/Spouse name	Gender	Class/Category	Local/non-local status	Date of Birth	Marks Computer based examination (for 80 marks)	Marks in skill test (for 20 marks)	Total marks(for 100 marks)
1	22123083540	KURMARAJU JAGGUMURISI	RAMA RAO	Male	BC-B	Srikakulam	11/Jun/1983	56.53	16	72.16
2	22123010923	VENKATA SURESH BABU MYNAM	MYNAM KOTESWARA RAO	Male	BC-B	Local	15/Jul/1976	49.96	19	68.96
3	22123089547	PRAMEELA PINGALA	VURAREDDY	Female	OC	Local	11/Jun/1981	46.26	20	66.26
4	22123040047	KOTA CHANDU	CHINNA SUBBARAO	Male	SC	Local	07/Apr/1996	46.97	18	64.97

BLINDNESS OR LOW VISION

NO CANDIDATE SELECTED IN THIS CATEGORY

BC-A 1 POST (W)

NO CANDIDATE SELECTED IN THIS CATEGORY

SC 2 POSTS (1W)

NO CANDIDATE SELECTED IN THIS CATEGORY

ST 1 POST (W)

NO CANDIDATE SELECTED IN THIS CATEGORY

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4.SPSR NELLORE DIST

OC. 1 POST

Sr.No	H.T.No.	Name of the candidate	Father/Spouse name	Gender	Class/Category	Local/non-local status	Date of Birth	Marks Computer based examination (for 80 marks)	Marks in skill test (for 20 marks)	Total marks(for 100 marks)
1	22123006810	ADDALA SATYA ANIL KUMAR	VENKATA NAGA BHUSHANAM	Male	EWS	East Godavari	23/Jun/1999	45.33	19	64.33

5. PRAKASHAM DIST.

OC 1 POST

Sr.No	H.T.No.	Name of the candidate	Father/Spouse name	Gender	Class/Category	Local/Non-local status	Date of Birth	Marks Computer based examination (for 80 marks)	Marks in skill test (for 20 marks)	Total marks(for 100 marks)
1	22123006810	ADDALA SATYA ANIL KUMAR	VENKATA NAGA BHUSHANAM	Male	EWS	East Godavari	23/Jun/1999	45.33	19	64.33

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S. Venkatesh Kumar
2/5/23.

FORM:I (BY THE CANDIDATES WHO GOT SELECTED FOR SEVERAL DIST BUT OPTED A PARTICULAR DIST).

UNDERTAKING LETTER SUBMITTED TO THE PRL., DIST JUDGE,

_____.

Honoured Sir,

I, _____, S/O _____,

(Address particular are to be mentioned).

Sir, I state that I was selected for the following posts in the following Dists.

SL NO	Hall Ticket No	NAME OF THE POST	DATE OF EXAMINATION	NAME OF THE DIST

(if more fields are required they may be added)

I herewith submit that I voluntarily opt the post of _____, in the _____ dist. (The candidate is advised to think carefully, evaluate and then give letter before opting the Post and Dist). I understood that I have voluntarily chosen this post forgoing other post/s. Further, in the event of vacancy of any post, which may be published in the second list, for which I become eligible in this District or any other opted districts, I may be permitted to shift from this post to the other post as a onetime measure.

I am aware that, I am provisionally selected for this post and I am being appointed subject to verification of antecedents. If my antecedents are found to be unfit to the post, I am informed that I would be removed from service without any notice.

Yours faithfully,

NAME:

SIGNATURE:

CELL NO:

(FORM-II At the Time of Production of the Documents By the Candidate)

TO,

THE HON'BLE PRINCIPAL DIST JUDGE,

----- DIST,

AT-----,

ANDHRA PRADESH.

FROM:

NAME:-----

ADDRESS PARTICULARS:

Sir,

I, _____, with hall ticket no _____, appeared for the post of _____, through online examination conducted on _____ and I got selected for the said post. I herewith submit all my original documents for verification.

I submit that the documents submitted by me are true, valid and original documents that, in future course if they are found to have been created, forged or interpolated the employer i.e., the Principal Dist., Judge can remove/dismiss me from the service besides launching criminal prosecution.

The List of the Documents: (mention the description of all the documents).

Yours faithfully,

DATE:
PLACE:

SIGNATURE:
NAME:
CELL NO:

PERSONAL SECURITY BOND

This bond is executed at _____ on ____ day of _____
2023.

I, _____, Son/Daughter/Wife/Husband of
_____ age ____ years, residing at _____,
hereinafter referred as the "EMPLOYEE" and

In favour of PRINCIPAL DISTRICT COURT, _____ hereinafter
referred to as "DIST COURT" for the sum of **Rs.5,00,000/- (Rupees Five lakhs
only).**

The terms 'Employee' and the 'Dist Court' unless repugnant to the context
shall mean and include their heirs, legal representatives, successors, executors and
administrators.

WHEREAS:

- (1) The employee has been selected for appointment as _____ in
the Dist Court of _____ Andhra Pradesh. The Employee
has unconditionally accepted the employment and all the terms and
conditions of the Notification No. _____, dated 21.10.2022.
- (2) The appointment is also subject to a condition that the employee shall
execute a Bond agreeing to serve the Dist Court _____, for a period
of 02 years from the date of joining the service and if the Employee
leaves the Dist Court Service for any reason whatsoever before
completion of 02 years therefrom, he/she will have to unconditionally
make payment of Rs.5,00,000/- (Rupees five lakhs only) to the High
Court. This figure of Rs.5,00,000/- is an agreed compensation and not a
penalty.

NOW THIS DEED WITNESSETH AND THE EMPLOYEE AGREE, UNDERTAKE AND BIND HIMSELF/HERSELF AS UNDER:

- (1) THAT if the Employee for any reason whatsoever resigns or abandons the services or leaves the Dist Court _____, or remains unauthorisedly absent, before expiry of 02 years from the date of joining the service, the employee shall forthwith pay to the Dist Court the said sum of Rs.5,00,000/- (Rupees five lakhs only) on demand, without demur with the interest thereon @ 12% per annum from the date of breach.
- (2) Notwithstanding anything contained herein above, the Dist Court shall always has the right to take appropriate action against the Employee as per the terms of the appointment proceedings and/or the Rules and regulations of the High Court as applicable, in case of commission of any misconduct by the Employee.

IN WITNESS WHEREOF THE EMPLOYEE HAS executed this Bond in favour of the Dist Court _____ and subscribed on his/her own on the ____ day of _____ 2023.

SIGNED AND DELIVERED by the employee having read and understood the contents and terms of this agreement.

(Signature of the Employee)